

[Shri Bibudhendra Misra.]
 not framed rules, is the Government to remain silent spectators to a situation where no rules have been framed and students run from door to door? It was a sorry state of affairs and some arrangement has to be made. From the Bill you will find that the Government do not want to usurp their powers because they do not want to offend the conception of the All India autonomous Bar. What they say is, if the State Council under the provisions of the Act has not framed rules, till then the Central Government, in consultation with the Bar Council of India, would frame the rules. That is the first thing. And then the moment the State Bar Councils frame the rules, the rules already framed by the Government of India will go, that is, by a notification they will be treated as cancelled. Therefore, the whole intention is that it will make the Bar Councils to realise their responsibilities and to go ahead with their work in framing the rules. I think that the Bar Councils have now realised it. I hope the situation will not arise when the Government will have to exercise its power. Let us hope that the All India Bar Council remains an autonomous body and that this provision, this rule-making power which is being absorbed by the Government, will not be used. It will remain a dead letter, if only the Bar Councils realise the responsibilities with which they are charged.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): The question is:

"That the Bill further to amend the Advocates Act, 1961, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): We shall now take up the clause by clause consideration of the Bill. There are no amendments.

Clauses 2 to 4 were added to the Bill Clause 1, the Enacting Formula and the Title were added to the Bill. . .

SHRI BIBUDHENDRA MISRA: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

MESSAGES FROM THE LOK SABHA

- I. THE RESERVE BANK OF INDIA (AMENDMENT) BILL, 1962
- II. THE BANKING COMPANIES (AMENDMENT) BILL, 1962

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Reserve Bank of India (Amendment) Bill, 1962, as passed by Lok Sabha at its sitting held on the 3rd September, 1962."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Banking Companies (Amendment) Bill, 1962, as passed by Lok Sabha at its sitting held on the 3rd September, 1962."

Sir, I beg to lay a copy of each of the Bills on the Table.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at two minutes past five of the clock till eleven of the clock on Wednesday, the 5th September 1962.